

**IN THE MATTER OF CORPORATE INSOLVENCY**

**Filing under clause (ca) of sub-regulation (2) of regulation 17**

**List of secured financial creditors (as on 31.07.2019)**

SI NO	Name of the Creditor	Identification No (CIN/PAN)	Details of Claim Received		Amount of Claim admitted
			Date of Receipt	Amount claimed	
1	Indian Bank	AAACI1607G (Erstwhile- AACCA8464F)	02.08.2019	200,71,88,155	96,41,83,853
2	Indian Bank	AAACI1607G	01.08.2019	108,73,12,540	50,43,73,366
3	India Infra	U67190DL2006GOI14	02.08.2019	129,79,58,146	129,63,21,806
4	Punjab Nat	AAACP0165G (Erstwhile- AAACO0191M)	02.08.2019	169,73,52,224	79,79,97,335
5	UCO Bank	AAACU3561B	02.08.2019	183,82,51,179	87,90,55,487
6	Canara Bank	AAACC6106G (Erstwhile- AACCS4699E)	02.08.2019	147,32,25,481	68,68,05,919
7	Indusind B	AAACI1314G	02.08.2019	92,94,89,723	48,31,72,452
8	HDFC Bank	L65920MH1994PLC08	02.08.2019	83,08,65,061	35,94,00,398
	<b>TOTAL</b>			<b>1116,16,42,509</b>	<b>597,13,10,616</b>

**IN THE MATTER OF CORPORATE INSOLVENCY**

**Note 1 - Security In****Primary Security:**

- 1 First Charge by way of hypothecation of all the Fixed / Movable assets of the Company
- 2 A First Charge on the Project's book debts, Operating Cash Flow, Receivables, Commis & Future)
- 3 A First Charge on Projects bank accounts, including but not limited to Escrow accounts manner and priority to be decided by the lenders. The appointment of the Escrow Bar
- 4 Assignment of all the Company's rights and interests related to the proposed project u the Borrower.
- 5 Assignment of all applicable Insurance Policies.

The above security will rank pari-passu with other Senior Debt lenders and Working C

**Collateral Security:**

Nil

**Guarantee:**

Nil

**Note****Primary Security:**

- 1 First Charge by way of hypothecation of all the Fixed / Movable assets of the Company
- 2 A First Charge on the Project's book debts, Operating Cash Flow, Receivables, Commis & Future)
- 3 A First Charge on Projects bank accounts, including but not limited to Escrow accounts manner and priority to be decided by the lenders. The appointment of the Escrow Bar

**Collateral Security:**

- 1 Assignment of all the Company's rights and interests related to the proposed project u the Borrower.
- 2 Assignment of all applicable Insurance Policies.

The above security will rank pari-passu with other Senior Debt lenders and Working C

**Guarantee:**

Nil

**Note 3 - Security Inte****Primary Security:**

- 1 First Charge by way of hypothecation of all the Fixed / Movable assets of the Company
- 2 A First Charge on the Project's book debts, Operating Cash Flow, Receivables, Commis & Future)
- 3 A First Charge on Projects bank accounts, including but not limited to Escrow accounts manner and priority to be decided by the lenders. The appointment of the Escrow Bar
- 4 Assignment of all the Company's rights and interests related to the proposed project u the Borrower.
- 5 Assignment of all applicable Insurance Policies.

The above security will rank pari-passu with other Senior Debt lenders and Working C

**Collateral Security:**

Nil

**Guarantee:**

Nil

**Note 4 - Security Interest of F**

**Primary Security:**

- 1 First Charge on all tangible movable asset and fixed assets of the Company.
- 2 A First Charge on the Project's book debts, Operating Cash Flow, Receivables, Commis & Future)
- 3 A First Charge on Projects bank accounts, including but not limited to Escrow accounts manner and priority to be decided by the lenders. The appointment of the Escrow Bar

**Collateral Security:**

Nil

The above security will rank pari-passu with other Senior Debt lenders and Working C

**Guarantee:**

Nil

**Not**

**Primary Security:**

- 1 First Charge by way of hypothecation of all the Fixed / Movable assets of the Compan
- 2 A First Charge on the Project's book debts, Operating Cash Flow, Receivables, Commis & Future)
- 3 A First Charge on Projects bank accounts, including but not limited to Escrow accounts manner and priority to be decided by the lenders. The appointment of the Escrow Bar

The above primary security to rank pari-passu with other Senior Debt lenders and wor Services Private Limited on behalf of the lenders. The first stage of SDR was implemen

**Collateral Security:**

- 1 Assignment of all the Company's rights and interests related to the proposed project i Guarantee or Performance Bond by any part for any contract related to the project in
- 2 Assignment of all applicable Insurance Policies.

The above security will rank pari-passu with other Senior Debt lenders and Working C

**Guarantee:**

Nil

**Note:** Claimant submits revised claim of Rs. 183,82,51,179/- on 16th Oct. 2019, same was up submitted claim of Rs. 82,10,81,681/- in earlier form.

**Note 6 - Security In**

**Primary Security:**

- 1 First Charge by way of hypothecation of all the Fixed / Movable assets of the Compan
- 2 A First Charge on the Project's book debts, Operating Cash Flow, Receivables, Commis & Future)
- 3 A First Charge on Projects bank accounts, including but not limited to Escrow accounts manner and priority to be decided by the lenders. The appointment of the Escrow Bar

- 4 Assignment of all the Company's rights and interests related to the proposed project to the Borrower.
- 5 Assignment of all applicable Insurance Policies.

The above security will rank pari-passu with other Senior Debt lenders and Working Capital

**Collateral Security & Guarantee :**

Nil

**Note 7 - S**

**Primary Security:**

- 1 First Charge by way of hypothecation of all the Fixed / Movable assets of the Company
- 2 A First Charge on the Project's book debts, Operating Cash Flow, Receivables, Commissions & Future)
- 3 A First Charge on Projects bank accounts, including but not limited to Escrow accounts in the same manner and priority to be decided by the lenders. The appointment of the Escrow Bank
- 4 Assignment of all the Company's rights and interests related to the proposed project to the Borrower.
- 5 Assignment of all applicable Insurance Policies.

The above security will rank pari-passu with other Senior Debt lenders and Working Capital

**Collateral Security & Guarantee:**

Nil

**Not**

**Primary Security:**

- 1 First Charge by way of hypothecation of all the Fixed / Movable assets of the Company
- 2 A First Charge on the Project's book debts, Operating Cash Flow, Receivables, Commissions & Future)
- 3 A First Charge on Projects bank accounts, including but not limited to Escrow accounts in the same manner and priority to be decided by the lenders. The appointment of the Escrow Bank
- 4 Assignment of all the Company's rights and interests related to the proposed project to the Borrower.
- 5 Assignment of all applicable Insurance Policies.

The above security will rank pari-passu with other Senior Debt lenders and Working Capital

- 6 Pledge of 100% of the Issued and paid up Equity Share Capital of the Borrower/Existing

**Collateral Security & Guarantee:**

Nil

**INSOLVENCY RESOLUTION PROCESS OF L&T HALOL - SHAMLAJI TOLLWAY LIMITED**

**LIST OF CREDITORS**

As per Section 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2021

(other than financial creditors belonging to any class of creditors)

Details of Claim Admitted					Amount of Contingent Claim	Amount of any mutual dues, that may	Amount of claim not admitted
Nature of Claim	Amount Covered by Security Interest	Amount Covered by guarantee	Whether Related Party ?	% of Voting Share in COC			
Financial Debt	96,41,83,853	0	No	16.15%	Nil		#####
Financial Debt	50,43,73,366	0	No	8.45%	Nil		#####
Financial Debt	129,63,21,806	0	No	21.71%	Nil		#####
Financial Debt	79,79,97,335	0	No	13.36%	Nil		#####
Financial Debt	87,90,55,487	0	No	14.72%	Nil		#####
Financial Debt	68,68,05,919	0	No	11.50%	Nil		#####
Financial Debt	48,31,72,452	0	No	8.09%	Nil		#####
Financial Debt	35,94,00,398	0	No	6.02%	Nil		#####
	<b>597,13,10,616</b>	<b>0</b>		<b>100.00%</b>			<b>#####</b>

**INSOLVENCY RESOLUTION PROCESS OF L&T HALOL - SHAMLAJI TOLLWAY LIMITED**

**Security Interest Notes**

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**Interest of Indian Bank (Erstwhile - Allahabad Bank)**

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y.  
sion, Revenues of whatsoever nature and wherever arising, present and future intangibles, goodwill, uncal

s opened in a designated Bank, where cash flows from the project shall be deposited and all proceeds shall  
nk shall be subject to the approval of the Senior lenders.

nder Letter of Credit (if any), Guarantee or Performance Bond by any part for any contract related to the p

apital lenders for the project.

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**2 - Security Interest of Indian Bank**

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y.  
sion, Revenues of whatsoever nature and wherever arising, present and future intangibles, goodwill, uncal

s opened in a designated Bank, where cash flows from the project shall be deposited and all proceeds shall  
nk shall be subject to the approval of the Senior lenders.

nder Letter of Credit (if any), Guarantee or Performance Bond by any part for any contract related to the p

apital lenders for the project.

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**Interest of India Infrastructure Finance Company Limited**

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y.  
sion, Revenues of whatsoever nature and wherever arising, present and future intangibles, goodwill, uncal

s opened in a designated Bank, where cash flows from the project shall be deposited and all proceeds shall  
nk shall be subject to the approval of the Senior lenders.

nder Letter of Credit (if any), Guarantee or Performance Bond by any part for any contract related to the p

apital lenders for the project.

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**Punjab National Bank (Erstwhile Oriental Bank of Commerce)**

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...sion, Revenues of whatsoever nature and wherever arising, present and future intangibles, goodwill, uncal  
...s opened in a designated Bank, where cash flows from the project shall be deposited and all proceeds shall  
...nk shall be subject to the approval of the Senior lenders.

...apital lenders for the project.

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**...e 5 - Security Interest of UCO Bank**

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y.  
...sion, Revenues of whatsoever nature and wherever arising, present and future intangibles, goodwill, uncal  
...s opened in a designated Bank, where cash flows from the project shall be deposited and all proceeds shall  
...nk shall be subject to the approval of the Senior lenders.

...king capital lenders for the project. The Charge has been registered with ROC on 29th Sep. 2009 in favour c  
...nted in Feb' 17 by way of lenders getting 51% share of the Company. Our bank holds 75.81 Crores worth equ

...nder Letter of Credit (if any),  
...favour of the Borrower.

...apital lenders for the project.

...dated in the List of Creditors. They

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**...terest of Canara Bank (Erstwhile - Syndicate Bank)**

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y.  
...sion, Revenues of whatsoever nature and wherever arising, present and future intangibles, goodwill, uncal  
...s opened in a designated Bank, where cash flows from the project shall be deposited and all proceeds shall  
...nk shall be subject to the approval of the Senior lenders.

Under Letter of Credit (if any), Guarantee or Performance Bond by any part for any contract related to the p

apital lenders for the project.

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**Security Interest of IndusInd Bank Limited**

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y.

ision, Revenues of whatsoever nature and wherever arising, present and future intangibles, goodwill, uncal

s opened in a designated Bank, where cash flows from the project shall be deposited and all proceeds shall  
nk shall be subject to the approval of the Senior lenders.

Under Letter of Credit (if any), Guarantee or Performance Bond by any part for any contract related to the p

apital lenders for the project.

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**e 8 - Security Interest of HDFC Bank**

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y.

ision, Revenues of whatsoever nature and wherever arising, present and future intangibles, goodwill, uncal

s opened in a designated Bank, where cash flows from the project shall be deposited and all proceeds shall  
nk shall be subject to the approval of the Senior lenders.

Under Letter of Credit (if any), Guarantee or Performance Bond by any part for any contract related to the p

apital lenders for the project.

g Share holders.

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Amount in Rs

Amount of claim under verification	Remarks, if any
0	Note 1
0	Note 2
0	Note 3
0	Note 4
0	Note 5
0	Note 6
0	Note 7
0	Note 8
0	
<b>0</b>	

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project in favour of